

Central Administrative Tribunal,
Principal Bench

O.A. No.407/2002

New Delhi this the 6th day of March, 2002

Hon'ble Smt. Lakshmi Swaminathan Vice Chairman (J)
Hon'ble Mr. M. P. Singh, Member (A)

Shri Dalel Singh
S/o Mukhtar Singh
R/o Village Baaprolla,
Tehsil Najafgarh, New Delhi.

(By Advocate : Shri Keshav Kaushik) - Applicant

Versus

1. Secretary Department of Expenditure,
Ministry of Finance, Govt. of India,
North Block, New Delhi.
2. Secretary (Home), Ministry of Home Affairs,
North Block, Govt. of India.
3. Director,
National Crime Record Bureau,
East Block-7, R.K. Puram,
New Delhi-110066.

- Respondents

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri Keshav Kaushik, learned counsel for the applicant.

2. The grievance of the applicant is that his pay has not been properly fixed and protected in the post of Head Constable, Key Punch Operator (KPO) in the pay scale of Rs.5000-8000 from the date of his joining National Crime Record Bureau (NCRB) on deputation and also ^{that he} has not been paid arrears. This is the second round of litigation as the applicant had earlier filed OA 1154/2000 which was allowed by previous order dated

18.

17.2.2001. Learned counsel for the applicant has submitted that ~~sub~~ ^{sub}sequently, the applicant had made a representation dated 18.10.2001 which has been sent to the respondents by registered post. No reply has been given by respondents till date. The applicant has also filed CP No.60/2002 which has been disposed of by Tribunal's order dated 7.2.2002, in which it has been stated, inter alia, that the claim of the applicant for being fixed in the pay scale of Rs.5000-8000 in terms of the Vth Central Pay Commission was not the subject matter of the directions contained in OA No.1154/2000 (copy of the order passed in CP No.60/2002 is placed on record). Hence this OA.

3. Noting the above facts and submissions made by the learned counsel for applicant, the OA is disposed of at the admission stage itself ~~sub~~ ^{sub} without issuing notice to respondents, with the following directions:-

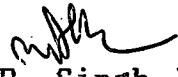
The respondents to consider the applicant's aforesaid representation dated 18.10.2001 together with the directions contained in Tribunal's order dated 7.2.2001 in OA No.1154/2000 and pass a reasoned and speaking order regarding fixation of pay of the applicant as Head Constable (KPO) in the pay scale of Rs.5000-8000. They shall also consider his case for grant of arrears from 23.11.1982 till date;

8.

in accordance with the relevant law, rules and instructions. Necessary action in this regard shall be taken within two months from the date of receipt of a copy of this order.

No order as to costs.

4. Let a copy of the OA be sent along with this order to the respondents.


(M.P. Singh)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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